

# ACT No. XIII OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st  
October, 1929.)

## An Act further to amend the Indian Territorial Force Act, 1920, for a certain purpose.

**W**HEREAS it is expedient further to amend the Indian  
Territorial Force Act, 1920, for the purpose herein-  
after appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Territorial Force Short title.  
(Amendment) Act, 1929.

2. After sub-section (2) of section 5 of the Indian Terri- Amendment of  
section 5,  
Act XLVIII  
of 1920.  
torial Force Act, 1920, the following sub-section shall be  
added, namely:—

“(3) The Governor General in Council may, by noti-  
fication in the Gazette of India, declare in respect  
of any State in India the Province in which per-  
sons residing in that State may be enrolled, and  
persons so residing shall thereupon be deemed for  
all purposes of this Act to reside in that Province.”

*Price 1 anna or 1½d.*]

MGIPC—L—1X-121—26-11-29—7,000.

XLVIII of  
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